

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1106/(MAH)/2017  
MA No. 208/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017

NAME OF THE PARTIES: Chhotaria Udyog Nigam Unit of Chhotaria  
Exim Pvt.Ltd.

V/s.

Hindustan Construction Company Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. 29 NAME Ashish Menta DESIGNATION Advocate SIGNATURE [Signature]

Advocate for the  
Petitioner

29 Priyanka. Smetty  
i/b Advaya  
Legal

Advocate  
for  
Corporate  
Debtor

[Signature]

**ORDER**

**MA 208 in CP 1106/I&BP/NCLT/MB/MAH/2017**

At last, since this matter has been settled in between both the parties stating that Corporate Debtor agreed to pay ₹20 lakhs towards interest in addition to the amount of ₹1.08 crores mentioned in the e-mail, both the parties are directed to file Consent Terms and the Petitioner to file memo of withdrawal on 06.07.2017.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)